Telangana Districts (Formation) (Amendment) Act, 2016
Act 1 of 2017

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THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
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TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.

The following Act of the Telangana Legislature received the assent of the Governor on the 19th January, 2017 and the said assent is hereby first published on the 20th January, 2017 in the Telangana Gazette for general information:–

ACT No. 1 OF 2017.

AN ACT FURTHER TO AMEND THE TELANGANA
DISTRICTS (FORMATION) ACT, 1974.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:–

1. (1) This Act may be called the Telangana Districts (Formation) (Amendment) Act, 2016.

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(2) It shall be deemed to have come into force with effect from 02-06-2014.

2. In the Telangana Districts (Formation) Act, 1974, in section 3, after sub-section (6), the following sub-section shall be added, namely:-

“(7) Notwithstanding anything contained in sub-section (5), Government may issue notification under sub-section (1) to form a new District, Revenue Division, Mandal, Village in variance to the proposals notified under sub-section (5)”.

3. The Telangana Districts (Formation) (Amendment) Ordinance, 2016 is hereby repealed.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.

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